

**GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar**

Subject: Clarification to the terms and conditions of Law Officers
(Sr. AAGs/AAGs/DAGs and Government Advocates) -reg.

**Government Order No. 3284- JK(LD) of 2023,
Dated. 06- 03 - 2023.**

In partial modification to Government Order No. 2327-LD(A) of 2017 dated 16-06-2017, it is hereby clarified that the Law Officers viz; Sr. AAGs/AAGs/DAGs and Government Advocates upon there being designated as Senior Advocates by the Hon'ble High Court of Jammu and Kashmir and Ladakh shall be entitled to settlement charges equivalent to the Incidental charges as applicable to the position he/she holds.

By Order of the Government of Jammu and Kashmir.

**Sd/-
(Achal Sethi)
Secretary to Government**

No: Law-ICK/2/2023-10.

Dated.06 -03-2023.

Copy to the:

1. Ld. Advocate General, J&K, Jammu.
2. All Administrative Secretaries.
3. Director Litigation Jammu/Kashmir.
4. All Senior Advocates General/Additional Advocates General/Deputy Advocates General/Government Advocates.
5. All the Officers of Department of law Justice and P.A.
6. Private Secretary to Secretary to Government, Department of Law, Justice and P.A.
7. Incidental Charges(K) Section. **UO case is returned herewith.**

(Handwritten signature)
(Reyaz Ali Bhat)

Assistant Legal Remembrancer

(Handwritten signature)
06.03.2023.